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(ii))**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

**NOTIFICATION No. 42 (RE – 2007)/2004-2009
NEW DELHI, DATED: THE 23rd OCTOBER , 2007**

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 and paragraph 2.1 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following additions with immediate effect at the end of Paragraph 2 Notification No. 38 (RE-2006)/2004-2009 dated 15.10.2007:-

“2.1 Further, exports of rice to Maldives under bilateral Trade Agreement between Government of India and Government of Maldives are exempted from restrictions imposed by this Notification”.

2. This issues in public interest.

(R.S. GUJRAL)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from File No. 01/91/180/846/AM'07/PC-III)

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